

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

TUESDAY, THIS THE 12th DAY OF NOVEMBER, 2002

ORIGINAL APPLICATION NO. 1324 OF 2002

HON. MRS. MEERA CHHIBBER, MEMBER-J

Soti Ram Son of Late Shri Kashinath  
r/o Mohalla- Belupura  
Post Bhelupura District Waransi. ....Applicant

(By Advocate:-P.K.Maurya)

Versus

1. Chief Post Master General  
U.P. Circle Lucknow.
2. Account Officer  
(Office of the Chief Post Master General  
U.P. Circle Lucknow).
3. The Director of Accounts (Postal) Lucknow-24.
4. Post Master General H.P.B.Civil Line,  
Allahabad.
5. Account Officer,  
Office of the Post Master General, Allahabad.
6. Superintendent Post Offices West Division  
Varanasi-2.
7. Union of India, through Secretariate ministry  
of communication postal Department,  
New Delhi.  
....Respondents.

(By Advocate:- Shri R.C.Joshi)

O R D E R (ORAL)

HON. MRS. MEERA CHHIBBER, MEMBER-J

The present O.A has been filed by the applicant  
praying for quashing of the recovery order dated  
1-4-2002. It is submitted by the applicant that he  
had retired on 28-2-2002 and he was paid his  
pension and gratuity etc, immediately thereafter.  
However, his GPF amount was not released and it is  
vide order dated 1-4-2002 that respondents passed and  
order of recovery, the over paid/over drawn amount of  
G.P.F from the official amount to Rs. 22,320 (page 14 of  
the extract of  
B

of the O.A.). It is submitted by the applicant's counsel that applicant had thereafter given number of representations asking the details of the socalled called overdrawn amount from the GPF and on what basis the said recovery was being recovered <sup>from</sup> ~~on~~ the applicant's GPF but till date neither the respondents have given the details of the amount which is stated to have been drawn by the applicant nor the dates as to when he had drawn such amounts. Therefore, being aggrieved the applicant has filed this O.A.

2. I have heard the counsel for the applicant and perused the pleadings as well.

3. It is seen from the O.A., applicant has given number of representations whereby he has asked that atleast he should be given the details for the loan which he <sup>is</sup> ~~has~~ alleged to have taken (which are on page 22) but till date the respondents have not given any information to the applicant nor given any details but have issued <sup>the</sup> ~~to~~ order to recovery the amount over paid on account of GPF financial payment. I feel, the grievance of the applicant is valid because he has atleast <sup>is</sup> right to know the details of the amount which he <sup>is</sup> ~~has~~ stated to have overdrawn from the respondents and respondents would not loose anything if the socalled over payments details are given to the applicant because it would only satisfy the applicant and would avoid further litigation in the matter. Therefore, this O.A is decided at the admission stage itself by giving a direction <sup>to</sup> the respondents to give full particulars and details to the applicant with regard to amounts <sup>is</sup> ~~over~~ which he <sup>is</sup> ~~has~~ stated to have drawn from his GPF within

YD

::3:::

a period of 3 months from the date of receipt of a copy of this order and till such time he is furnished with the details, no recovery should be made from his ~~arrears~~ <sup>fees and dues,</sup> ~~arrears~~. The applicant if still is aggrieved by the details given by the respondents, he would be at liberty to file a fresh O.A in the Tribunal.

4. With the above direction the O.A is disposed of with no order as to costs.



Member-J

Madhu/